

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

33. IA 2484/2021
IN
C.P. (IB)/1665(MB)2019

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **22.09.2022**

Name of the Party: Rajesh Vaishnav
Vs.
Mining and Construction Equipment Pvt. Ltd.

Section 9, 60(5) of Insolvency and Bankruptcy Code, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Prashant Thakre, Ld. Authorised Representative for the Applicant present. None for the Respondent side.
2. Counsel for the Applicant is directed to issue Personal Notice to the Respondent (Srie Equipment Finance Limited) clearly intimating the next date of hearing and file proof of service.
3. Post this matter for further consideration on **23.11.2022**.

Sd/-

MANOJ KUMAR DUBEY
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)